

nITEM NO.2

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12636/2006

(From the judgement and order dated 06/02/2006 in SA No.48/2000
of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

NAND KISHORE Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)

(With appln(s) for permission to file additional documents and
exemption from filing O.T.)
(FOR FINAL DISPOSAL)

Date: 31/08/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Dr. Monika Gusain,Adv.

For Respondent(s) Mr. Sanjay Visen,Adv.
Mr. S.K. Dwivedi,Adv.
Mr. Gunnam Venkateswara Rao,Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.
Heard the learned counsel for the parties.
The appeal being devoid of any merit is dismissed
in terms of the signed order.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
COURT MASTER

(Signed order is placed on the file)
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7243 OF 2010
(Arising out of SLP(C) No.12636/2006)

NAND KISHORE Appellant(s)
:VERSUS:
STATE OF U.P. AND ORS. Respondent(s)

O R D E R

1. Leave granted.
2. We have heard the learned counsel for the parties.
3. This appeal is directed against the judgment and order dated 6.2.2006 passed by the High Court of Judicature at Allahabad in Special Appeal No. 48 of 2000.
4. Admittedly, the father of the appellant died on 10th January, 1994 and the application for appointment on compassionate ground was made for the first time in the year 1999.

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5. It is well settled proposition of law that the object of granting compassionate appointment is to mitigate the immediate hardship of the family and the dependents of the deceased. The application filed after so many years without proper explanation cannot be entertained, particularly when the son of the deceased was a graduate.
6. No interference is called for. This appeal being devoid of any merit is accordingly dismissed.

.....J
(DALVEER BHANDARI)

.....J
(DEEPAK VERMA)

New Delhi;
August 31, 2010.